BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA no. 313/2017 in C.P. (I.B) No. 68/10/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2017

Name of the Company:

Rajmal M Jain, Promoter

(Metal Holding India Pvt Ltd.)

V/s.

Indian Overseas Bank & Anr.

Section of the Companies Act:

Section 27 of the Insolvency and Bankruptcy

<u>Code</u>

2. Krina R. Parellh

Advocute

Petitioner

1c. R. Parell

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ORDER

Learned Advocate Ms. Krina Parekh i/b Learned Advocate Mr Arjun Sheth present for Applicant. Learned Advocate Mr. Minesh Soni with Learned Advocate Ms. Ankita Chauhan present for Respondent in IA 313/2017.

Proof of service of notice of date of hearing on IRP filed.

Written submissions filed by Applicant.

Heard arguments of both sides counsel.

For orders, list the matter on 27.10.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 24th day of October, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL